

necessary to evolve some sort of scheme in view of the very commendable work done by the Defence Forces during civilian calamities in Rohtak and Lucknow particularly?

SHRI K RAGHURAMIAH. May I submit that even as it is, such individual acts of gallantry, courage, etc can be recognised by award of Asoka Chakra medal of the appropriate class or the award of the newly instituted Distinguished Services Medal of the Army, Navy or Air Force. So there are already medals, etc., which can be awarded in such circumstances but in this particular case, recommendations have not yet been received

COMPLAINT RECEIVED BY GOVERNMENT
OF INDIA FROM THE GOVERNMENT
OF GHANA REGARDING H 2 PLANE
CRASH

*536 SHRI HARIHAR PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that recently one H 2 plane sold to the Government of Ghana crashed and the trainees and trainers in the plane were killed;

(b) whether Government of India have received any complaint from the Government of Ghana regarding unsatisfactory service of H. 2 planes; and

(c) if so, what is the nature of the complaint and what action has been taken in the matter?

THE DEPUTY MINISTER OF
DEFENCE (SARDAR S S. MAJITHIA):
(a) Yes, Sir.

(b) and (c) Government have received no complaint from the Government of Ghana.

SHRI HARIHAR PATEL May I know whether it is a fact that earlier to this accident, a trainer in that plane complained to the Air Chief of the Ghana Government, who was an I.A.F. Officer, that the plane was not suited to Ghana climate?

SARDAR S S MAJITHIA: The Government have received no complaints from the Ghana Government

SHRI HARIHAR PATEL: May I know whether the I.A.F. officer serving under the Ghana Government came back to India?

SARDAR S S MAJITHIA: Yes, that is true.

SHRI HARIHAR PATEL. Is it because his advice was not considered satisfactory by the Ghana Government?

SARDAR S. S MAJITHIA: No.

SHRI JASWANT SINGH: Was only one plane supplied to them or were more than one supplied to them?

SARDAR S S MAJITHIA: More than one plane. Actually I think 12 H 2 were supplied.

SHRI JASWANT SINGH: Did the accident take place only in one?

SARDAR S S MAJITHIA: Yes.

SHRI HARIHAR PATEL: What is the number that the Ghana Government intend to purchase from India?

SARDAR S S. MAJITHIA. I am afraid, I have no information about their intention.

*537 [The questioner (Shri Babubhai Chinnai) was absent. For answers, vide col 2878 infra]

ASSISTANT SUPERINTENDENTS' EXAMINATION HELD IN 1959

*538 SHRI HARIHAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that the Union Public Service Commission have intimated the Home Ministry that on the result of Assistant Superintendents' Examination held in 1959 the names of 78 candidates published by them has not exhausted the entire list of candidates considered qualified by them;

(b) whether it is a fact that the Union Public Service Commission published the names of all the qualified candidates in the previous three examinations irrespective of the number of vacancies, and

(c) if so, what are the reasons for a departure in respect of the publication of the result of the 1959 examination?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B N DATAR) (a) to (c) A statement indicating the positions laid on the Table

STATEMENT

Departmental competitive examinations for promotion to the grade of Assistant Superintendent in the Central Secretariat Service were held by the Union Public Service Commission in 1955, 1957, 1958, and 1959. There is no provision in the rules relating to these examinations that the names of all the candidates who may be deemed to be "qualified" should figure in the final list to be communicated by the Commission. So far as the examinations held in 1955 and 1957 are concerned, the Ministry of Home Affairs had not furnished to the Commission any firm estimates of the number of appointments to be made from the results of those examinations. The Union Public Service Commission accordingly furnished to Government the entire list of candidates whom they considered qualified for appointment to this grade. As regards the examination held in 1958, the Union Public Service Commission were informed that it was proposed to appoint 150 candidates from that examination. They accordingly published a slightly larger list containing 179 names of persons considered by them as suitable. Similarly, they were informed that it was proposed to appoint 50 candidates from the 1959 examination, and they furnished to Government a slightly larger list containing 78 names in the order of merit. According to the

information furnished by the Union Public Service Commission, if more appointments have to be made from this examination they may be in a position to furnish some more names of persons whom they consider as qualified for such appointments. This question does not, however, arise as the Government do not propose to appoint any more persons from this examination. It would be noticed from the above that the Commission have been recommending candidates with due regard to the circumstances obtaining on every occasion and that the question of any departure from established principles about the conduct of examinations does not arise so far as the 1959 examination is concerned.

SHRI HARIHAR PATEL From the statement it seems that there are also other qualified candidates who passed in the examination held in 1959. May I know whether the Minister is willing to keep them on the waiting list as suggested by the hon. Speaker in the other House? There was a discussion in the other House.

SHRI B N DATAR No, it is very difficult to accept the suggestion.

SHRI M P BHARGAVA May I know whether it is a fact that the Home Ministry have written to the UPSC for giving the list of all those who qualified in this examination?

SHRI B N DATAR No.

SHRI MAHESWAR NAIK May I know whether the entire list of successful candidates is exhausted in the regular vacancies before a new list by the UPSC is published?

SHRI B N DATAR That is not the principle. Whenever a departmental examination is to be held, the probable number is communicated and then the UPSC gives us an approximate list and then we take in as many as we can.

SHRI MAHESWAR NAIK May I know whether the complete list of members in the waiting list is

exhausted before new recruits are taken from the next examination?

SHRI B N DATAR There is no such thing as waiting 1st

श्री नवाबतह चौहान : क्या यह सच है कि १६ तारीख को लोक सभा में हुई बैठक में असिस्टेंट सुपरिन्टेण्डेंट्स के सबंध में सरकार ने यह तय किया है कि उन नामों का, जो यू० पी० एस० सी० से क्वालिफाइड डिक्लेयर किये जाते हैं और रिक्मेंड किये जाते हैं, एक पैनल बनाया जाय ? अगर यह सच है तो क्या ऐसे ही सिमिलर केसेज में, असिस्टेंट्स और दूसरों के सबंध में, यही पालिसी लागू करनी है और क्या इस पालिसी को डिफेंस और रेलवेज में भी लागू करने का इरादा है जहां जो चाहें सो कर लेते हैं ?

SHRI B N DATAR We are not concerned with the Defence or Railways. My friend was not correct when he stated that something was promised in the other House. There was a discussion only in the Lok Sabha and there also this position was elucidated.

SHRI BHUPESH GUPTA From the statement it is clear that all the qualified people are not recruited to the posts for which they have been declared qualified and that when the next vacancies occur, the remaining qualified people who have not been absorbed in the posts are not taken in but another examination is held. That is to say their cases fall through. May I know why the Government has borrowed this doctrine of 'lapse' of Dalhousie in this matter when all the people who are qualified are not absorbed before others are brought in? What is the rationale or principle behind this?

SHRI B N DATAR My hon friend is making a plea just the opposite to the one that he did only a few minutes ago. This is in respect of recruitment and the policy is to hold examinations every year and fix up an approximate number and then take that

number on the basis of the list supplied by the UPSC and normally, 'hereafter the list lapses'.

SHRI BHUPESH GUPTA Sir, will you help me in making the hon Minister understand me? I seek your guidance.

MR. CHAIRMAN Yes

SHRI BHUPESH GUPTA Suppose 10 places are to be filled from qualified people. They have given 12 names and 10 are filled in and two are left. Next time they have another 10 places. In that case why these 2 plus 8 are not taken instead of recruiting afresh 10, ignoring the two who were unfortunate enough not to get in earlier? What is the logic behind it?

SHRI B N DATAR Once upon a time this was done. In fact in respect of the examinations in 1955, 1957 and 1958 what was done was, we took in what was possible and then the left-overs were also taken but now that creates a number of complications and it creates needless expectations also. Therefore, we are going to confine ourselves to our actual requirements.

SHRIMATI T NALLAMUTHU RAMAMURTI Is it fair to eliminate two candidates out of ten, who hold equal qualifications for similar posts in the future?

SHRI B N DATAR It is a question of our requirement and the filling up of vacancies that are available.

SHRI M P BHARGAVA May I know what steps the Government propose to take to implement the suggestion made by the Speaker in the other House?

SHRI B N DATAR It will be duly considered but as I have pointed out there, there are a number of difficulties in accepting that.

SHRI BHUPESH GUPTA May I know whether, along with the Speaker's suggestion, our suggestions also will be considered?

(No reply)